

Rep. by Act... SB... of 1974, S2 & SRT.

THE LIMITATION (AMENDMENT) ACT, 1969

No. 10 OF 1969

[26th March, 1969]

An Act further to amend the Limitation Act, 1963.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

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| 1. This Act may be called the Limitation (Amendment) Act, 1969.   | Short title.                               |
| 2. In section 30 of the Limitation Act, 1963, in clause (a),—   | Amendment of section 30 of Act 36 of 1963. |
| (a) for the words “five years”, the words “seven years” shall be, and shall be deemed always to have been, substituted; |  |

(b) the following proviso shall be inserted at the end, namely:—

“Provided that if in respect of any such suit, the said period of seven years expires earlier than the period of limitation prescribed therefor under the Indian Limitation Act, 1908 and the said period of seven years together with so much of the period of limitation in respect of such suit under the Indian Limitation Act, 1908, as has already expired before the commencement of this Act is shorter than the period prescribed for such suit under this Act, then, the suit may be instituted within the period of limitation prescribed therefor under this Act.”

9 of 1908.

Ordinance  
12 of 1968.

3. The Limitation (Amendment) Ordinance, 1968 is hereby repealed. **Repeal.**